- I. Notifications of the Ministry of Home Affairs
- II. Accounts (2001-2002) of the National Human rights Commission, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY) : Sir, I lay on the Table-

- I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. 234 (E) dated the 31<sup>st</sup> March, 2004, publishing the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2004, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. L.T.308/04]
  - (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (4) of section 18 of the Citizenship Act, 1955:
  - (1) G.S.R. 937 (E) dated the 10<sup>th</sup> December, 2003, publishing the Citizenship (Registration of Citizens and issue of National Identity Cards) Rules, 2003.
  - (2) G.S.R. 168 (E) dated the 1<sup>st</sup> March, 2004, publishing the Citizenship (Amendment) Rules, 2004. [Placed in Library. *See* No. L.T.307/04]
- II. A copy each (in English and Hindi) of the following papers:
- (a) Annual Accounts of the National Human Rights Commission, New Delhi, for the year 2001-2002, and the Audit Report thereon, under sub-section (4) of the section 34 of the Protection of Human Rights Act, 1993.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 309/04]